

GA.NO.99/93

Dated: 2.8.93

Heard Shri E.K.Thomas for the
applicant and Shri J.G.Sawant for the
respondents.

We have seen the order of the
appointment of the applicant which
shows that the applicant was temporarily
appointed on ad-hoc basis and it no way
confers any right on the applicant,
despite the applicant has already
applied in response to the impugned
advertisement. In the circumstances,
the application is dismissed summarily.

(M.Y.PRIOLKAR)
M (A)

(M.S.DESHPANDE)
V.C.

order/Judgement despatched
to Applicant/Respondent (s)
on 14/8/93

24/8